

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1347
(TO BE ANSWERED ON 14.12.2023)

ASSETS RECOVERED FROM ECONOMIC OFFENDERS AND FUGITIVES

1347 SHRI SUSHIL KUMAR MODI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the total assets recovered from economic offenders and fugitives during the last four years;
- (b) the number of extradition of criminals and fugitives during the last four years; and
- (c) the assets attached/ confiscated from offenders under 'Prevention of Money Laundering Act' and 'The Fugitive Economic Offenders Act', since 2014 ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): During the last four years (01.04.2019 to 31.03.2023), the Directorate of Enforcement (ED) under the Department of Revenue has provisionally attached proceeds of crime amounting to Rs. 69,045.89 crore under the Prevention of Money Laundering Act, 2002 (PMLA).

(b): From 01.01.2019 to till date, four persons have been extradited to India by the Directorate of Enforcement and extradition orders in respect of three more persons have been passed by the Competent Courts.

(c): During the period from 01.01.2014 to 31.10.2023, the Directorate of Enforcement has provisionally attached proceeds of crime amounting to Rs. 1,16,792 crore and confiscated assets amounting to Rs. 16,637.21 crores under the PMLA.

Further, assets amounting to Rs. 16,740.15 crores have been attached under Fugitive Economic Offenders Act, 2018 and assets amounting to Rs. 15,038.35 crores have been confiscated thereunder.
